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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO.571 OF 2005
Cuttack this the 3rd day of July, 2006

CORAM:

THE HON'BLE MR.JUSTICE B.PANIGRAHI, THE CHAIRMAN
AND
THE HON'BLE MR.B.B.MISHRA, MEMBER(ADMINISTRATIVE)

...

Karmi...Applicant

-VERSUS-

Union of India & Ors. ... Respondents

Advocate for the Applicant:

M/s.N.R.Routray
S.Mishra

Advocate for the Respondents:

Ms. S.L. Pattnaik

ORDER

MR.JUSTICE B.PANIGRAHI, THE CHAIRMAN:


The applicant has filed this Original Application praying for direction to Respondent-Railways for grant of 1st Financial Upgradation under the A.C.P. Scheme.

2. In the counter - reply filed, the Respondents have submitted that as per her eligibility the applicant is entitled to get the benefit under the A.C.P. Scheme with effect from 16.9.2000 and accordingly, an amount of Rs.20,965/- towards differential salary out of A.C.P. benefits has already been paid in favour of the applicant.

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3. We have heard the learned counsel for the parties.
4. Having regard to the submissions made by the learned counsel of both the sides and in view of the fact that the applicant has already been paid differential arrears salary arising out of A.C.P. benefits, we are of the view that this O.A. has become infructuous. Accordingly, the O.A. is disposed of having become infructuous. No costs.


(B.B.MISHRA)
MEMBER(ADMN.)


(B.PANIGRAHI)
CAIRMAN